

TION AND SOCIAL WELFARE (SIKSHA AUR SAMAJ KALYAN MANTRI) be pleased to state :

(a) whether it is a fact that National Fitness Corps continues to be temporary though it incorporates the National Discipline Scheme introduced in 1954 ;

(b) if so, the reasons thereof ;

(c) whether the Instructors of the National Fitness Corps do not get any pension or gratuity as they are considered temporary employees ; and

(d) the steps taken to improve the service conditions of the instructors ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SIKSHA AUR SAMAJ KALYAN MANTRALAYA MEN UP-MANTRI) (SHRI K. S. RAMASWAMY) : (a) Yes, Sir,

(b) The Government of India decided in 1965 to decentralise the programme and transfer the Instructors appointed in the National Fitness Corps to the States and the Union Territories where they were working. Consequently, the question of making the National Fitness Corps a permanent organisation does not arise.

(c) As they are not permanent, the instructors are not entitled to pension on retirement ; but other benefits like terminal gratuity or death gratuity and family pension are admissible to them.

(d) Efforts are being made to get the instructors absorbed in the State Government/Union Territory Services without loss of emoluments.

Allocation of foreign exchange to States

801. SHRI MURASOLI MARAN : Will the Minister of FINANCE (VITTA MANTRI) be pleased to state :

(a) whether Central Government are aware that the State Governments are facing hardships due to the non-availability of foreign exchange ; and

(b) if so, the steps taken or contemplated to streamline the allocation and release of foreign exchange to states ?

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANT-RAO CHAVAN) : (a) and (b). As the Hon'ble Member is aware, the foreign exchange situation continues to be difficult. Any particular cases of hardship faced by State Governments, which are brought to the notice of the Government of India, are looked into and relief provided to the extent possible.

Financial assistance to International Tamil Research Institute in Madras

802. SHRI MURASOLI MARAN : Will the Minister of EDUCATION AND SOCIAL WELFARE (SIKSHA AUR SAMAJ KALYAN MANTRI) be pleased to state :

(a) whether any financial assistance has been provided for the proposed International Tamil Research Institute at Madras ; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND MINISTER OF DEPARTMENT OF CULTURE (SIKSHA AUR SAMAJ KALYAN MANTRI AUR SANSKRITI VIBHAG MANTRI) (SHRI SIDDHARATHA

SHANKAR RAY (a) and (b) Pursuant to a Resolution moved by India and passed at the 15th General Conference of UNESCO in October 1968 requesting UNESCO to assist in the creation of a Tamil Institute in Madras, the UNESCO provided assistance equivalent to \$ 10,000 to the International Institute of Tamil Studies, Madras during 1969-1970 (calendar years) Provision for aid equivalent to \$ 15,000 has also been made in UNESCO's Programme & Budget for 1971-1972 (two calendar years) This may possibly be supplemented by further assistance not exceeding \$ 10,000 under UNESCO's Participation Programme

The Government of India have not provided any financial assistance so far Information as to the assistance provided if any by the Tamil Nadu Government has been called for and will be placed on the table of the House on receipt

Installation of statue of Raja Raja Cholan at Thanjavur Temple

803 **SHRI MURASOLI MARAN** Will the Minister of CULTURE (SANSKRITI MANTRI) be pleased to state

(a) whether Government and the people of Tamil Nadu have represented to the Central Government against the action of the Central Government rejecting the proposal of the State Government to instal the statue of Raja Raja Cholan within the premises of the Temple at Thanjavur constructed by him, and

(b) if so, the action taken thereon ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND MINISTER OF DEVELOPMENT OF CULTURE (SHIKSHA AUR SAMAJ KALYAN MANTRI AUR SANSKRITI VIBHAG MANTRI) (SHRI SIDDHARTHA SHANKAR RAY) (a) and (b). The statue has been installed at a site mutually agreed to by the Government of Tamil

Nadu and the Archaeological Survey of India within the protected limits of the temple However, a request has recently been received from the Government of Tamil Nadu and others for the erection of the statue at another site within the premises of the temple This request is under consideration

Light and sound programme at Madurai

804 **SHRI MURASOLI MARAN** Will the Minister of TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) be pleased to state,

(a) whether the proposal to have a Light and Sound programme at Madurai has been dropped,

(b) if so, the reasons therefor,

(c) whether it has now been decided to have the programme at Mahabalipuram; and

(d) how soon the programme is likely to be commissioned ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (PARYATAN AUR NAGAR VIMANAN MANTRI) (DR KARAN SINGH) (a) and (c). Yes, Sir.

(b) Representation were received to the effect that a sound and light spectacle at Madurai might hurt the susceptibilities of worshippers Also, due to its proximity to Madras which is a metropolitan city with an international airport, Mahabalipuram is likely to attract a larger number of tourists throughout the year.

(d) Before the end of the Fourth Plan period